

**GOVERNMENT OF INDIA  
MINISTRY OF HUMAN RESOURCE DEVELOPMENT  
DEPARTMENT OF HIGHER EDUCATION**

**LOK SABHA**

**UNSTARRED QUESTION No. 2379  
TO BE ANSWERED ON 09.05.2016**

**Revoking of Relaxation to OBCs**

†2379. SHRI LALLU SINGH:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the Jawahar Lal Nehru University administration has taken a decision to revoke the relaxation given to the students of Other Backward Classes (OBCs) in M.Phil and Ph.D. in the university;
- (b) if so, details thereof;
- (c) the details of relaxation being provided earlier to the OBC students in this university and the status after the said decision; and
- (d) whether the experts have expressed their apprehension regarding similar decision being taken in case of OBC students by other universities of the country in the wake of said decision?

**ANSWER**

**MINISTER OF HUMAN RESOURCE DEVELOPMENT  
(SMT. SMRITI ZUBIN IRANI)**

(a) to (d) The Jawaharlal Nehru University (JNU) has reported that it had earlier been allowing 10% relaxation in the marks to OBC (non-creamy layer) candidates at the second stage i.e. in their qualifying marks in the entrance test. However, taking into account the decisions given by the Hon'ble Supreme Court of India and reiterated by the Hon'ble High Court of Delhi in this regard, the Standing Committee on Admissions of the University has recommended 10% relaxation in the marks to OBC (non-creamy layer) candidates at the initial stage in the eligibility criteria i.e. in the qualifying examination marks, in comparison to general category candidates. The University has decided to place the matter before the Academic Council for consideration. It is pertinent to mention here that the Jawaharlal Nehru University is a statutory autonomous organization established under an Act of the Parliament and governed by the Jawaharlal Nehru University Act, 1966 and the Statutes and the Ordinances made thereunder. All administrative and academic decisions are taken by the University with the approval of its statutory bodies, such as Executive Council, Academic Council and Court.

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